

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CrI.A. No. @
Petition(s) for Special Leave to Appeal (CrI.) No(s). 4360/2022

(Arising out of impugned final judgment and order dated 30-04-2021 in CRLRC(MD) No. 533/2020 passed by the High Court of Judicature at Madras At Madurai)

K. VADIVEL Petitioner(s)

VERSUS

K. SHANTHI & ORS. Respondent(s)

(IA No. 68765/2022 - EXEMPTION FROM FILING O.T.)

Date : 30-09-2024 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Vinodh Kanna B., AOR
Mr. V. Purushothaman Reddy, Adv.

For Respondent(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. M.p. Parthiban, AOR
Mr. R. Sudhakaran,
Bilal Mansoor, Adv.
Shreyas Kaushal, Adv.
S. Geyolin Selvam, Adv.
Alagiri K, Adv.

Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. Sabarish Subramanian, AOR
Ms. Devyani Gupta, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. C. Kranthi Kumar, Adv.
Mr. Danish Saifi, Adv.
Mr. B. Sarathraj, Adv.

Mr. Kaustubh Shukla, AOR
Mr. Lakshmesh S. Kamath, Adv.
Mr. Abhay Singh, Adv.
Ms. Ankita Agarwal, Adv.
Mr. Sanket Vashistha, Adv.
Ms. Samridhi Srivastava, Adv.

1. Hon'ble Mr. Justice K.V. Viswanathan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice B.R. Gavai and His

Lordship.

2. Leave granted.

3. The appeal is allowed, in terms of the signed judgment.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER

(Signed "Reportable" judgment is placed on the file)